

**FORM A**

**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF WINDCASTLE EXPORTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	<b>WINDCASTLE EXPORTS PRIVATE LIMITED</b>
2.	Date of Incorporation Of Corporate Debtor	08/08/1996
3.	Authority under which corporate debtor is incorporated/registered.	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor.	U51900MH1996PTC101756
5.	Address of the registered office and principal office (if any) of corporate debtor	7-A, Giriraj Building, Ground Floor, 73, Sant Tukaram Road, Iron Market, Masjid Station (East) Mumbai Mumbai City Mh 400009 In
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 08.11.2019 Receipt of Order: 13.11.2019
7.	Estimated date of closure of insolvency resolution process	May 11, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pranav Damania Registration No. IBBI/IPA-001/IP-P00079/2017-18/10164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 407, Sanjar Enclave, Above Mahindra Showroom, Opp. PVR Cinema, S.V. Road, Kandivali West, Mumbai – 400067 <b>E-mail ID:</b> <a href="mailto:pranav@winadvisors.co.in">pranav@winadvisors.co.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 407, Sanjar Enclave, Above Mahindra Showroom, Opp. PVR Cinema, S.V. Road, Kandivali West, Mumbai – 400067 <b>E-mail ID:</b> <a href="mailto:pranav@winadvisors.co.in">pranav@winadvisors.co.in</a>
11.	Last date for submission of claims	November 27, 2019
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) -NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names of each class)	1- NA 2- NA 3- NA

14.	(a) Relevant forms (b) Details of authorized representatives are available at:	Web link: - <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Physical Address: NA
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the WINDCASTLE EXPORTS PRIVATE LIMITED on November 13, 2019.

The creditors of WINDCASTLE EXPORTS PRIVATE LIMITED are hereby called upon to submit their claims with a proof on or before November 27, 2019, to the interim resolution professional at the address mentioned against entry No. 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professional listed against entry No. 13 to act as authorized representative of the class [specific class] in form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



Mr. Pranav Damania  
Interim Resolution Professional

Date: 14.11.2019  
Place: Mumbai